

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.364/2017

Wednesday, this the 7<sup>th</sup> day of March 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

B.S. Nehra, aged 58 years  
s/o Sh. S.S. Nehra  
working as Pilot in  
Directorate General of Civil Aviation  
New Delhi  
r/o D-1/152, Satya Marg  
Chankypuri, New Delhi

(Mr. Yogesh Sharma, Advocate)

..Applicant

Versus

1. Union of India through the Secretary  
Ministry of Civil Aviation  
Govt. of India, Rajiv Gandhi Bhawan  
New Delhi
2. The Director General of Civil Aviation  
Technical Centre, Govt. of India  
Rajiv Gandhi Bhawan, New Delhi

..Respondents

(Mr. Rajeev Kumar, Advocate)

**O R D E R (ORAL)**

**Justice Permod Kohli:**

The applicant is working as a Pilot with the Directorate General of Civil Aviation. The grievance of the applicant is that he has not been granted third financial upgradation under Modified Assured Career Progression (MACP) Scheme, which became due to him on 30.01.2016 on completion of 30 years of service. The applicant has made various representations dated 12.01.2016 and 22.03.2016 (Annexure A-1) followed by reminder dated 09.12.2016 (p.16) but no decision thereon has been taken.

2. Despite opportunities, reply has also not been filed. Mr. Yogesh Sharma, learned counsel for applicant submits that the applicant would be satisfied if a direction is issued to the respondents to take decision on the aforesaid representations of the applicant within a specified time.

3. In this view of the matter, this O.A. is disposed of at this stage with a direction to the respondents to take decision on the aforesaid representations of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

**( K.N. Shrivastava )**  
**Member (A)**

**March 7, 2018**  
/sunil/

**( Justice Permod Kohli )**  
**Chairman**